

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

C.P.No.47/94

Dt. of order: 5.8.94

K.C.Mishra

: Petitioner

Vs.

Shri Masihuzzaman & Anr.

: Respondents

Mr.Tej Prakash Sharma

: Counsel for petitioner

Mr.U.D.Sharma

: Counsel for respondents

CORAM:

Hon'ble Mr.Gopal Krishna, Member(Judl.)

Hon'ble Mr.O.P.Sharma, Member(Adm.)

PER HON'BLE MR.GOPAL KRISHNA, MEMBER(JUDL.).

This is a Contempt Petition filed by Shri K.C.Mishra on the ground that the respondents had not decided the representations of the applicant within a period of 2 months from the date of the receipt of a copy of the order of this Tribunal in O.A. No.342/93 passed on 21.10.93. The respondents have stated in their reply that the delay was due to administrative considerations and it was neither wilful nor deliberate. The representations have already been decided on 23.5.94 vide Annx.R-1. In our view no case of contempt is made out against the respondents and the Contempt Petition is hereby dismissed. Notices issued stand discharged.

(O.P.Sharma)
Member(A).

G.K.Krishna
(Gopal Krishna)
Member(J).